

TO BE PUBLISHED IN PART II, SECTION 3, SUB SECTION (1)
OF THE GAZETTE OF INDIA EXTRAORDINARY, DATED THE
20th MAY, 1978
30th VAISAKHA, 1900SA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NOTIFICATION
INCOME TAX ACT, 1961

New Delhi, the 20th May, 1978
30th VAISAKHA, 1900SAK

S.O. In exercise of the powers conferred by sub-section
(1) of section 132 of the Income Tax Act, 1961 (43 of
1961), the Central Government hereby notifies every
Commissioner, for the purpose of passing orders on
applications against any order made under sub-section 5)
of the said section by an Inspecting Assistant
Commissioner, empowered under sections 125 and 125A
of the said Act, in respect of any person within the
jurisdiction of the said Commissioner.

(K. CHANDRA)
Under secretary to the Government of
India.

No. 2303 / F.No. 286/94/77-IT(Inv.) (Pt) /

I.T.C.C. (Sh. A. R. Mukherjee)